

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

T.P. Nos. 34-A/2016 & 34-B/2016 with
T.P. No 34/111A/NCLT/AHM/2016(New)
C.A. Nos. 284/2014 & 137/2015 with
C.P. No. 13/111A/CLB/MB/2013(Old)

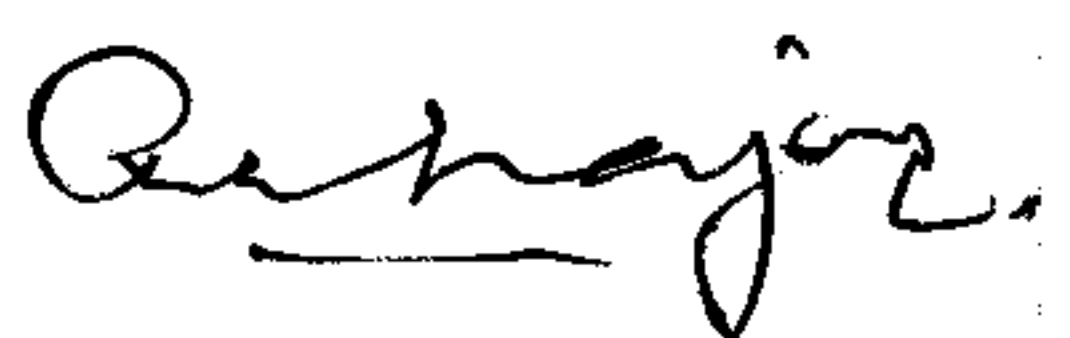
Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.02.2018**

Name of the Company: Shobhna P. Mahajan
V/s.

Micro Inks Ltd.

Section of the Companies Act: Section 111A of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	P. Y. MAHAJAN	PETITIONER No. 2	FOR SELF & FOR PETITIONER No. 2.	
2.	Krina R. Parekh For Arjun R. Sheth	Respondent Advocate	Respondent	K.R. Parekh

ORDER

Mr. P Y Mahajan present for Petitioner no. 1 and 2. Learned Advocate Ms. Krina Parekh i/b Learned Advocate Mr. Arjun Sheth present for Respondent.

Heard arguments of petitioners no. 1 and 2.

Respondent counsel sent letter for adjournment on the ground that he underwent surgery.

For arguments of learned Counsel for Respondent.

List the matter on 21.03.2018.


**MANORAMA KUMARI
MEMBER JUDICIAL**


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 6th day of February, 2018.